FORM N
[See rule 8B]

## Application for registration as a valuer under section 34AB of the Wealth-tax Act, 1957 $_{\text{To}}\,$

Chief Commissioner/Director General,

	apply for registration as a valuer of	he following particulars are furnished
	vith:	le following particulars are furnished
1.	Name in full (block letters)	
2.	Father's/husband's name	
3.	Permanent address	
4.	Present address:	
	(i) Office	
	(ii) Residence	
5.	Income-tax Permanent Account Number	
6.	Date of birth [Proof of age to be sent in original with a true copy thereof. The original will be returned after perusal]	
7.	Educational qualifications, including professional or technical qualifications [Enclose original degree or diploma certificates together with attested copy of each. The originals will be returned after perusal]	
8.	If member of any professional or technical institution, give particulars	
9.	(a) Present occupation	
	(b) If a partner of a firm, name, address and business/profession of the firm	
10.	If already engaged in the profession or calling of a valuer, whether-	
	(a) on your own behalf	
	(b) in partnership with others [Give name and address of other partners]	
11.	Date of commencement of practice as a valuer	
12.	Give full details of your experience which qualifies you for registration as a valuer. A list of assets valued or works executed during the last three years should be enclosed	
13.	Whether you have been appointed as valuer under section 4 of the Estate Duty Act, 1953? If so, give date of notification	
14.	Name, occupation and address of three persons (not being relatives or business partners) with whom you have had regular contract over the last five years (one of whom should	

	Commissioner or the Director General to enquire regarding your reputation and character.			
15.	(a) State, if any, liability towards income-tax, wealth-tax or gift-tax is outstanding against you			
	(b) If so, whether satisfactory arrangements for payments thereof have been made			
	[Attach certificate from the Assessing Officer]			
16.	Whether you have been convicted of any offence and sentenced to a term of imprisonment? If so, give details of offence and sentence			
17.	Whether you have been found guilty of misconduct in your professional capacity? If so, give details			
I hereby declare that I am not disqualified from applying for registration by reason of any of the provisions contained in clauses (a) to (c) of sub-rule (13) of rule 8A of the Wealthtax Rules, 1957.  I further declare that I shall- (a) make an impartial and true valuation of any asset which I may be required to value; (b) furnish the report of such valuation in the prescribed form; (c) charge fees at a rate not exceeding the rate or rates prescribed by the Board in this behalf; and (d) not undertake any valuation of any asset in which I have a direct or indirect interest.				
			Signature	
Verification				
I.		[name in block letters], do declare-		

preferably be a valuer) and of whom you authorise the Chief

## **Notes:**

Place Date

List of enclosures:

- 1. \*Please see rule 8A of the Wealth-tax Rules, 1957.
- 2. This Form must be accompanied by a fee of Rs. 1, 000. It is suggested that the fee should be credited in a branch of the authorised bank or a branch of the State Bank of India or a branch of the Reserve Bank of India after obtaining a challan from the Assessing Officer. The receipted challan should be enclosed along with the application. The Central Board of Direct Taxes will not accept cheques, drafts, hundies, or other negotiable instruments

(i) that what is stated in the above application is true and correct to the best of my knowledge and belief, and

(ii) that the documents sent herewith are the originals or true copies thereof.

Signature